Department of Trade & Taxes Govt. of NCT of Delhi (Policy Branch) VyaparBhawan, I.P. Estate, New Delhi.

No.F.3(378)/Policy/VAT/2016/ チャナ - ネタレ

Dated: ५/١०/१६

Circular No \6. of 2016-17

Circular no 15 of 2016-17 dated 03/10/2016 stands withdrawn and shall be considered void ab initio.

 $\sqrt{2}y|x|/L$ (R.K.Mishra)

Spl. Commissioner (Policy)

Dated: 4/10/16

No.F.3(378)/Policy/VAT/2016/コステーティ

Copy forwarded for information and necessary action to:

- 1. All Spl./Addl./Joint Commissioners, Department of Trade and Taxes, GNCT of Delhi, VyaparBhawanI.P.Estate, New Delhi-02.
- 2. Joint Commissioner (Policy), Department of Trade and Taxes, GNCT of Delhi, VyaparBhawan, I.P.Estate, New Delhi-02.
- 3. President Sale Tax Bar Association, Department of Trade and Taxes, GNCT of Delhi, VyaparBhawan, I.P.Estate, New Delhi-02.
- 4. Programmer (EDP), Department of Trade and Taxes, GNCT of Delhi, VyaparBhawan, I.P.Estate, New Delhi-02 for uploading the circular on the website of the department.
- 5. All Assistant Commissioners/AVATOs Department of Trade and Taxes, GNCT of Delhi, VyaparBhawan, I.P.Estate, New Delhi-02.
- 6. PS to the Commissioner, VAT Department of Trade and Taxes, GNCT of Delhi VyaparBhawan, I.P.Estate, New Delhi-02.

7. Guard File.

Asstt. Commissioner (Policy)